

Sri Kant Yadav
Vill. Rajapur P.S. Ekma Dist. Sonbhadra
Advocate
14/6/21

HARDEO RAY
NOTARY
14/6/21



HS 0002817916

1084
14/6/21

Affidavit to be Furnished by the candidate along with Nomination Paper
Before the Returning Officer
For election to..... (Name of the House)
From 113 EKMA Constituency (Name of the Constituency)

I Sri Kant Yadav son/daughter/wife of Late Ram Ekbal Yadav
Aged 50 years, resident of Vill - Rajapur P.O. + P.S. - Ekma Dist. Sonbhadra
Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by Rastriya Jan Dal (name of the political party) / am contesting as an independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self Sri Kant Yadav	AAMPY4952H	2019-20	12,66,700/-
2.	Spouse- Ramayadav	ABFP4657S	2019-20	2,09,313/-
3.	Dependent 1 Nil	Nil	Nil	Nil
4.	Dependent 2 Nil	Nil	Nil	Nil
5.	Dependent 3 Nil	Nil	Nil	Nil

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	Nil
(b)	Name of the court, Case No. and Date of order taking cognizance :	Nil
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	Nil

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	Not applicable
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	Not applicable

I identify the deponent who has signed put L.T.L or R.T.L & taken oath before the Ex. Magistrate & Notary Magistrate in My presence.

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(c)	Punishment imposed :	Not applicable
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(5) That I give below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	100,000/-	75000/-	NIL	NIL	NIL
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	30,544 = 00 Thirty thousand five hundred forty four.	1,76,426 = 00 One lac seventy six thousand two hundred twenty six	NIL	NIL	NIL
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/mutual Funds and others and the amount.	Samprad Extra Prices 2,45,000/-	NIL	NIL	NIL	NIL
(iv)	Details of Investment in NSS, Postal Savings, Insurance Policies and investment in any Financial instrument in Post office or Insurance Company and the amount	NIL	22,30,000 = 00 2,30,000 = 00 4,36,000 = 00 10,80,000 = 00	NIL	NIL	NIL
(v)	Personal loans advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	40,00,000 = 10 RS	500,000 = 10 RS	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Four vehicle 60,00,000 = 00 (about)	NIL	NIL	NIL	NIL
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Not applicable	10,00,000 = 00 Ten Lacs	NIL	NIL	NIL

I identify the deponent who has signed put L.T.L or R.T.L & taken oath before the Ex. Magistrate & Notary Magistrate in My presence.

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(viii)	Any other assets such as value of Chinks/Interest	Nil	Nil	Nil	Nil	Nil
(ix)	Gross Total value	100,00,000/- one crore	1500,000/- fifteen lac	Nil	Nil	Nil

B. Details of immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land					
	Location(s)	Atached	Nil	Nil	Nil	Nil
	Survey number(s)					
	Area (Total measurement in acres)	5-6-14-152	Nil	Nil	Nil	Nil
	Whether inherited property (Yes or NO)	Yes	Nil	Nil	Nil	Nil
	Date of purchase in case of self acquired property	—	Nil	Nil	Nil	Nil
	Cost of Land (in case of purchase) at the time of purchase	20,00,000/- Twenty lac	Nil	Nil	Nil	Nil
	Any investment on the land by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
	Approximate Current market value	One crore, 46 lac 95 thousand	Nil	Nil	Nil	Nil
(ii)	Non-Agricultural Land					
	Location(s)	Nil	Nil	Nil	Nil	Nil
	Survey number(s)					
	Area (Total measurement in sq. ft.)	Nil	Nil	Nil	Nil	Nil
	Whether inherited property (Yes or NO)	Nil	Nil	Nil	Nil	Nil
	Date of purchase in case of self acquired property	Nil	Nil	Nil	Nil	Nil
	Cost of Land (in case of purchase) at the time of purchase	Nil	Nil	Nil	Nil	Nil
	Any investment on the land by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
	Approximate Current market value	Nil	Nil	Nil	Nil	Nil
(iii)	Commercial Buildings (including apartments)					
	Location(s)	Nil	Nil	Nil	Nil	Nil
	Survey number(s)					
	Built up Area (Total measurement in sq. ft.)	Nil	Nil	Nil	Nil	Nil

I identify the deponent who has signed put L.T.L or R.T.L & taken oath before the Ex. Magistrate & Notary Magistrate in My presence.

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	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments,) - Location(s) - Survey number(s)	Old building Residential	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	55ft x 60ft	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	3450 sqft	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NO	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	5 lacs	NIL	NIL	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL	NIL
(vi)	Total of Current Market Value of (i) to (v) above	One crore 51 lacs 96 thousand	NIL	NIL	NIL	NIL

(vii) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, Institution, entity or individual and amount for each item)

S. No.	Description	Self	Sponsor(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	27,62,000/- 106,95,888/- Tata Motors	84,30,921/- Mahindra Enterprises	NIL	NIL	NIL
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	NIL	NIL	NIL	NIL	NIL

I identify the deponent who has signed put L.T.L or R.T.L & taken oath before, the Ex. Magistrate & Notary Magistrate in My presence.

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Any other liability	NIL	NIL	NIL	NIL	NIL
Grand total of liabilities	2,19,88,925/-	NIL	NIL	NIL	NIL
(ii) <u>Government Dues:</u>					
Dues to departments dealing with government accommodation	NIL	NIL	NIL	NIL	NIL
Dues to departments dealing with supply of water	NIL	NIL	NIL	NIL	NIL
Dues to departments dealing with supply of electricity	NIL	NIL	NIL	NIL	NIL
Dues to departments dealing with supply of telephones/mobiles	NIL	NIL	NIL	NIL	NIL
Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL
Income Tax Dues	NIL	NIL	NIL	NIL	NIL
Wealth Tax Dues	NIL	NIL	NIL	NIL	NIL
Service Tax Dues	NIL	NIL	NIL	NIL	NIL
Municipal /Property Tax Dues	NIL	NIL	NIL	NIL	NIL
Sales Tax Dues	NIL	NIL	NIL	NIL	NIL
Any other dues	NIL	NIL	NIL	NIL	NIL
Grand total of all Govt. dues	NIL	NIL	NIL	NIL	NIL



(7) Details of profession or occupation:
 a. Self.....Transporting Business
 b. Spouse.....NO

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
 (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1. Name of the candidate	Sh./Smt./Kum. Sri Kant Yadav
2. Full postal address	VIII- Raja Pur Post P.S. Ekma, Saran
3. Number and Name of the constituency and state	113 Ekma Bihar
3. Name of the Political party which set up the candidate (otherwise write "Independent")	Rastriya Janta Dal
4. (a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIL

I identify the deponent who has signed put L.T.I. or R.T.I. & taken oath before the Ex. Magistrate & Notary Magistrate in My presence.

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Ansari
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(c) Total number of Pending cases where the court (s) have taken cognizance

5. PAN of Sri Kant Yadav & Ramesh Yadav Year for which last Income Tax Return filed 2019-20 Total Income Shown 13,66,700.00

(a) Candidate ANMPY 4952 H 2019-20

(b) Spouse: ANMPY 6378 F 2019-20

(c) Dependents N/A 2,09,213.00

6. Details of Assets and Liabilities in rupees

Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A. Moveable Asset (Total value)	4,70,7545	N/A	N/A	N/A	N/A
B. Immovable Asset	1,46,96000	N/A	N/A	N/A	N/A
(i) Purchase Price and Development Cost of Immovable Property (Total Value)	20 Lacs	N/A	N/A	N/A	N/A
(ii) Approximate Current Market Price of Asset (Total Value)	1,46,96000	N/A	N/A	N/A	N/A
7. Liabilities					
(i) Government dues (Total)	N/A	N/A	N/A	N/A	N/A
(ii) Loans from Bank, Financial Institutions and others (Total)	N/A	N/A	N/A	N/A	N/A
8. Highest educational qualification:	<u>VIIth Pass - 1986</u>				

(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School / College/ University and the year in which the course was completed.)



VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that :

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at 14.06.2021 this the 14 day of 2021

I, Sri Kant Yadav
who has signed in
my presence

Sri Kant Yadav

DEPONENT

Lallan Prasad
Adv
Enrollment 4321/95

	Any other liability					
	Grand total of liabilities					
(ii)	Government Dues:					
	Dues to departments dealing with government accommodation					
	Dues to departments dealing with supply of water					
	Dues to departments dealing with supply of electricity					
	Dues to departments dealing with supply of telephones/mobiles					
	Dues to departments dealing with government transport (including aircrafts and helicopters)					
	Income Tax Dues					
	Wealth Tax Dues					
	Service Tax Dues					
	Municipal /Property Tax Dues					
	Sales Tax Dues					
	Any other dues					
	Grand total of all Govt. dues					

(7) Details of profession or occupation:

- Self.....
- Spouse

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum.
2.	Full postal address	
3.	Number and Name of the constituency and state	
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neatly.



SHCIL



HS 0002817916

GOVERNMENT OF BIHAR
e-Court Fee



DATE & TIME : 12-JUN-2021 10:39:24
NAMES OF THE ACC/ REGISTERED USER : SREI INFRASTRUCTURE FINANCE LIMITED
LOCATION : CIVIL COURT, CHAPRA
e-COURT RECEIPT NO : BRCT1237F2135K729
e-COURT FEE AMOUNT : ₹ 95
(Rupees Ninety-Five Only)

14/6/21



BRCT1237F2135K729

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R/02/3856J

Govt of Bihar

Ex. Dt. 14/6/2021



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